

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:2392
ANSWERED ON:22.07.2009
JHARIA REHABILITATION PLAN
Muttemwar Shri Vilas Baburao

Will the Minister of COAL be pleased to state:

- (a) whether the Union Government has discussed the issue of land acquisition and Jharia rehabilitation plan with the State Governments of West Bengal and Jharkhand;
- (b) if so, the details thereof;
- (c) whether the State Governments have sought any environmental clearance from the Union Government;
- (d) if so, the details thereof and the reasons for any delay in according environmental clearance; and
- (e) the time by which the Union Government is likely to accord its approval?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

(a) to (e): Yes. Sir. The Master Plan prepared for addressing the issues of Rehabilitation, subsidence and fires in the Jharia and Raniganj coalfields covering the areas under Bharat Coking Coal Limited (BCCL) and Eastern Coalfields Limited (ECL) estimated the requirement of land for rehabilitation purposes as 1504.99 hac. in Jharia Coalfield of BCCL and 896.29 hac. in Raniganj Coalfield of ECL to implement the project in a phased manner spread over 10 years. The Master Plan was earlier discussed with State Governments and approval from the respective State Govts were obtained. The proposal is in advance stage of approval of the Government.

The proposal does not require any environmental clearance since it is basically a rehabilitation project aiming at shifting of people from endangered areas to safer zones.